

STATEMENT

Estimated population of tiger, state-wise, in the Country as per Census carried out in 1993

S.No.	Name of the State	Estimated number of Tigers
1.	Andhra Pradesh	197
2.	Dadra & Nagar Haveli	Nil
3.	Goa	3
4.	Bihar	137
5.	Mizoram	28
6.	Himachal Pradesh	Nil
7.	Orissa	226
8.	Rajasthan	64
9.	Gujarat	5
10.	Maharashtra	276
11.	Karnataka	305
12.	Haryana	Nil
13.	Meghalaya	53
14.	Uttar Pradesh	465
15.	Arunachal Pradesh	180
16.	Madhya Pradesh	912
17.	Kerala	57
18.	Tamil Nadu	97
19.	West Bengal	335
20.	Assam	325
21.	Tripura	Nil
22.	Nagaland	83
23.	Sikkim	2
24.	Manipur	N.R.
		3750

(N.R.—Not receive)

Pooyamkutty Hydro-Electric Project

1583. SHRI A.C. JOS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have denied permission for Pooyamkutty Hydro-Electric project in Kerala;

(b) if so, the reasons for the denial;

(c) whether the Government have received requests/representations from the State to review this scheme;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FOREST (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (e). The proposal for diversion of 3001.8 ha. of forest land under the Forest

(Conservation) Act, 1980 for Pooyamkutty Hydro-electric Project in Kerala was rejected on merits in January, 1991 due to its likely adverse ecological impacts. The State Government has subsequently requested for reconsideration of the proposal. The proposal has been carefully re-examined by the Ministry and again rejected on 28.6.1996. Recently a letter has also been received from Hon'ble Chief Minister of Kerala requesting for clearance of the project. He has been informed that it would not be possible for the Ministry to approve the proposal as the envisaged benefits of the project will not be commensurate with the environmental and ecological losses caused by large scale clearance of pristine forests of Western Ghats due to construction of the Pooyamkutty Hydro-Electric Project.

Ganga Action Plan

1584. SHRI RAM KRIPAL YADAV :

PROF. AJIT KUMAR MEHTA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ganga Action Plan was launched under the hundred percent Central Grant Scheme;

(b) whether the policy has been reversed and the scheme is now based on equal sharing of the funds between the Centre and State Governments involved;

(c) if so, the reasons for reversing the policy; and

(d) the impact thereof on implementation of the plan?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) Yes, Sir.

(b) to (d). The Ganga Action Plan Phase-I was taken up under cent-per-cent Central Grant for the pollution abatement of River Ganga. It was also to serve as a model to be replicated by the State Governments for pollution abatement of rivers, with the consent of the concerned State Governments, the Ganga Action Plan Phase-II and the National River Conservation plan were sanctioned as centrally sponsored schemes on the basis of equal sharing of capital cost of works between the Central and the concerned State Governments to give greater feeling of commitment and ownership of the programmes to the States. With this change in the sharing pattern the pace of implementation of the schemes and upkeep of the facilities created thereunder is likely to improve.

Flood Control Measures

1585. SHRI CHAMAN LAL GUPTA : Will the Minister of AGRICULTURE be pleased to state :

(a) the losses caused by heavy rains and floods in the current rainy season in Jammu & Kashmir in each district;

(b) whether many areas are facing grave threat from the revers of Chenab and Ujh;

(c) if so, steps taken to save these areas and amount spent every year during the past three years and the results thereof;

(d) whether the Protection Bandhs raised in recent years have been washed away especially in Pargwal Island areas last year as also during the current season; and

(e) if so, the loss caused as a result thereof?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) On the basis of the memorandum received from the Government of Jammu & Kashmir, a Statement indicating the district-wise loss of human lives and damage to houses is enclosed.

(b) Floods in river Chenab has resulted in erosion of 100 acres of land in Akhnoor Tehsil. Damage in varying degrees has also been caused in some parts of Kathua district due to floods in Ujh.

(c) Government of Jammu & Kashmir have incurred the following expenditure for flood protection measures on the rivers Chenab and Ujh;

Year	Chenab (Rs. in lakhs)	Ujh (Rs. in Lakhs)
1993-94	95.00	33.08
1994-95	139.56	54.89
1995-96	331.06	134.65

(d) and (e). The Protection Bandhs raised in the Pargwal Island areas have been partially damaged due to recent floods in the Chenab river causing an estimated damage of Rs.135.90 lakhs. Some damage to bands was caused last year also.

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S. No.	District Affected	Loss of Human lives	Damage to Houses
1.	Srinagar	12	9693
2.	Budgam	3	7715
3.	Baramulla	8	12400
4.	Kupwara	2	37
5.	Anantnag	5	235
6.	Pulwama	4	1687
7.	Doda	3	1
8.	Udhampur	2	28
9.	Kathua	1	-
10.	Rajouri	2	-
11.	Jammu	3	12
Total		45	31808

Central Industrial Security Force

1586. SHRI B.L. SHARMA PREM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the transfer policy of officers/officials in CISF.

(b) whether the demand for posting in their respective zones has been raised for a number of items by the officers/officials of the CISF;

(c) if so, the action taken by the Government in this regard;

(d) if not, the reasons for not posting them in their zones; and

(e) the steps taken by the Government to see that they are posted in their zones?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI MOHD. MAQBOOL DAR) : (a) to (e). Details of the transfer policy both for officers/officials in CISF are given in the enclosed statement. At times, requests are received from the officers/officials for out of turn postings to their home zone. These requests are considered on merits, keeping in view the administrative and operational requirements.

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Transfer Policy of CISF

CISF has a well defined transfer policy for its personnel, which consists of tenure postings of prescribed periods to be undertaken in areas termed as 'Home Zones' and 'Out of Home Zone'. This cycle of postings is so created that if the individual officer does not disturb this cycle, he will find himself posted in the home zone at the stage when he is on the verge of retirement. Currently, excluding the category of women officers and exservicemen in the non-gazetted ranks, for all others from the rank of Constables to Inspectors, the the tenure cycle is as under:-

(a) 1st tenure	- Out of Home Zone	- 6 years
		12 years
(b) Home zone	-	12 years
(c) Out of Home Zone	- 2nd tenure	- 6 years
(d) Home zone	- Final Tenure	- Remaining years of whatever services is left

2. Non-gazetted women employees Presently posted after their initial appointment to a outside home zone area for a period of 3 years, thereafter they remain posted in their home zone, subject to the availability of vacancies. Again, widows employed on compassionate grounds are posted within their home zone as far as possible from the time of their appointment.